

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No.368/(MAH)/2017


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: Pee Dee Retail Assets Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and
230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Hemant Sethi	Advocate	

COMMON ORDER

C.S.A. No. 367/230-232/NCLT/MB/MAH/2017

C.S.A. No. 368/397-398/NCLT/MB/MAH/2017

1. The Learned Representative Mr. Hemant Sethi for the Petitioners is present.
2. He seeks permission to withdraw the Applications. Granted.
3. Petition is allowed to be withdrawn. *Consigned to records.*

sd/-

M.K. Shrawat,
Member (Judicial).

Dated: **09.06.2017**

*P.S.:- Letter of withdrawl of the
Petitioner/ Applicant dated 5/05/2017 and a
Pracise dated 7/6/2017 of the Ld - Advocate
are on record.*

M. K. Shrawat
Member (Judicial)
Govt. of India
National Company Law Tribunal
Mumbai Bench, Mumbai